

MR. SPEAKER: Come to the question.

PROF. DILIP CHAKRAVARTY: This has already been mentioned by Mr. Malhotra. On 12th August, 1975 the UGC sent a communication to the Delhi University for creation of supernumerary Posts in the Universities. I am quoting from the letter written by Mr. R. C. Mehrotra, Vice-Chancellor, Delhi University to the President, DUTA on November 15, 1977.

MR. SPEAKER: You have made a longer speech.

PROF. DILIP CHAKRAVARTY: The UGC's letter was of 12th August, 1975. The Academic Council held its meeting on 22-8-75 and the Executive Council held its meeting on 29-8-75 and welcomed the proposal and suggested amendments to the Statutes—these were assented to by the Visitor on 3-10-75.

MR. SPEAKER: What is the question?

PROF. DILIP CHAKRAVARTY: The question of irregular appointments of some persons including the former Education Minister, Prof. Nurul Hasan who was appointed on 4-10-75 as a Supernumerary Professor of the Delhi University and was granted lien and he joined on 25th March 1977 after losing his Ministry. This is amazing and this was raised so many times in this House. Whether the Government desire to conduct an enquiry into such things and take action against those found guilty. I am a new Member. I do not understand how the Education Minister could say that the Visitor could hold a formal enquiry. Whosoever the Visitor may be, whether he is the Prime Minister or somebody else, he cannot hold a formal enquiry. We would like the Education Minister to say categorically before this House as to when a formal enquiry is going to be undertaken and what is the time limit?

An. hon. Member has just now started playing polemics regarding the students belonging to CPI(M). I do not know what is the fault of the students in this.

DR. PRATAP CHANDRA CHUNDER: I have to say with respect that I have answered all these questions before I have already explained the steps that we have taken and how we are proceeding in this matter.

#### WRITTEN ANSWERS TO QUESTIONS

##### Outsiders registered with D.D.A.

\*270. SHRI M. A. HANNAN ALHAJ:  
SHRI MANORANJAN  
BHAKTA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether a large number of persons living outside Delhi are registered with D.D.A. for allotment of residential flats, and if so, facts thereof;

(b) what are the reasons for permitting outsiders when D.D.A. is unable to meet the requirements of Delhi people for residential flats; and

(c) whether Government propose to modify the D.D.A. regulations in this regard and debar outsiders for allotments of flats?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir, this was done from the registration year 1971-72 subject to the condition that if the number of applications was large those residing in Delhi for the last 5 years would be given preference. Separate record of registration of outsiders has not been maintained.

(b) Many outsiders wanted to settle down in Delhi. It was felt that they should not be deprived of the benefit of housing provided by Government.

(c) Outsiders cannot be completely debarred; but a condition stipulating that the applicant must be a resident of Delhi for the last 5 years, and in the case of employees of Government/ Public Undertakings and Public Statutory Bodies, they must have declared Delhi as their 'home town' five years prior to the date of applying for registration, has been introduced, this year.}

#### Review of functioning of U.G.C.

\*271. SHRI D. B. CHANDRE GOWDA:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government have set up any committee to consider and take decisions on the recommendations made by the Jha Committee which reviewed the functioning of the University Grants Commission and the standards of higher education in India;

(b) what are the main recommendations of the Jha Committee which are going to be reviewed; and

(c) the time by when its report is likely to be submitted?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):

(a) to (c). An Empowered Committee to examine the recommendations of the University Grants Commission Review Committee has been appointed. Copies of the Report have been placed in the Library of the Sabha and the recommendations of the Review Committee are listed at the end of each chapter. The Committee is likely to complete its deliberations shortly.

#### नर्मदा नदी परियोजना

\*275. श्री धर्मसिंह भाई पटेल : क्या कृषि और सिंचाई मंत्रा यह वताने की कृपा करेंगे कि :

(क) क्या 1 अगस्त, 1977 से 31 अक्टूबर 1977 के बीच गुजरात राज्य सरकार ने नर्मदा नदी परियोजना के बारे में केन्द्रिय सरकार से कोई अनुरोध किया है ;

(ख) यदि हां, तो तत्संबंधी न्यौरा क्या है ;

(ग) सरकार ने उस पर क्या कार्यवाही की है ; और

(घ) क्या इस मामले पर विचार करने के लिए गुजरात और मध्य प्रदेश के सिंचाई मंत्रियों की कोई बैठक हुई थी, यदि हां तो यह बैठक कहां और कब हुई थी और उसका क्या परिणाम निकला था ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला): (क) और (ख). गुजरात सरकार ने सितम्बर 1977 के अपने पत्र में नर्मदा परियोजना के सम्बन्ध में निम्नलिखित के लिए अनुरोध किया था—

(1) नर्मदा न्यायाधिकरण का निर्णय होने तक अग्रिम रूप से तैयार करने हेतु उपस्करों की खरीद के लिए विदेशी मुद्रा का दिया जाना ।

(2) नर्मदा परियोजना को विश्व बैंक से सहायता प्राप्त करने के लिए प्रस्तुत करना तथा विश्व बैंक के अधिकारियों के साथ बातचीत करने की व्यवस्था करने के लिए अग्रिम कार्यवाही ।

(ग) नर्मदा परियोजना के लिए विदेशी मुद्रा दिए जाने एवं विश्व बैंक सहायता के